BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

IN

ORIGINAL APPLICATION NO. 647/2024

IN THE MATTER OF:

PANKAJ SHARMA

.....**APPLICANT**

Vs.

STATE OF UTTAR PRADESH & ORS

.....**RESPONDENTS**

INDEX

S.NO.	PARTICULARS	PAGE NO.
1.	Affidavit of District Magistrate Sambhal, Uttar Pradesh, in compliance of the Order dated 18.09.2024, passed by this Hon'ble Tribunal.	
2.	**ANNEXURE R-1.** A copy of the Order dated 18.09.2024 passed by this Hon'ble Tribunal in the present Original Application.	
3.	**ANNEXURE R-2.** A copy of the letter dated 02.01.2024	
4.	**ANNEXURE R-3.** A copy of the order dated 21.02.2024 passed by the Hon'ble High Court of Judicature at Allahabad	
5.	**ANNEXURE R-4.** A copy of the order dated 30.07.2024	
6.	**ANNEXURE R-5.** A copy of the Joint Inspection Report dated 14.07.2023	

7.	**ANNEXURE R-6.** A copy of the inspection report dated 24.12.2024	
8.	**ANNEXURE R-7** A copy of the statement of Ram Kailash Sharma and his son Pankaj Sharma (Applicant)	
9.	**ANNEXURE R-8.** GPS photographs of the site and the Brick Kiln	

Dated : 06.01.2025

Ankit Verma

THROUGH

(ANKIT VERMA)
STANDING COUNSEL STATE OF UP
A-15 FF, NIZAMUDDIN EAST, NEW DELHI- 110013
MOB:- 0999080440
Email-ankit.scngtup@gmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI
IN
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IN THE MATTER OF:

PANKAJ SHARMA

.....**APPLICANT**

Vs.

STATE OF UTTAR PRADESH & ORS

.....**RESPONDENTS**

AFFIDAVIT OF DISTRICT MAGISTRATE SAMBHAL IN COMPLIANCE OF ORDER DATED 18.09.2024 PASSED BY THIS HON'BLE TRIBUNAL

The Respondent No. 4 herein states as under:

MOST RESPECTFULLY SHOWETH:

I, Dr Rajender Pensiya aged about 41 years, S/o Asharafi Chand presently posted as District Magistrate Sambhal, Uttar Pradesh, the deponent, do hereby solemnly affirm and declare as under:-

1. That I am the above-mentioned authorized officer and is duly competent to file the present affidavit. That the Deponent is well conversant with the facts and the circumstance of the instant case and is competent to swear this affidavit

2. That the Deponent has read and understood the contents of the present affidavit. The averments made in the Original Application, which are not specifically admitted hereunder must be considered to have been denied by the Deponent.

3. That the deponent is posted as District Magistrate-Sambhal, since 26th june 2024, and is swearing this affidavit in his official capacity.

4. That the averments made in the Original Application which are not specifically admitted hereunder must be considered to have been denied by the Deponent.

5. That this Hon'ble Tribunal vide order dated 18.09.2024 was pleased to issue the following directions: -

".....4.Notices be issued again to Respondents No. 1 and 3 to 5 requiring them to ensure their representation before this Tribunal and also filing of response by them at least one week before the next date of hearing."

A copy of the Order dated 18.09.2024 passed by this Hon'ble Tribunal in the present Original Application is annexed herewith and marked as **Annexure R-1.**

6. That the present affidavit is being filed in respectful compliance of the order dated 18.09.2024 passed by this Hon'ble Tribunal.

7. That the Respondent no.5 Brick Kiln Unit was inspected by the officials of the District Administration- Sambhal along with officials of UP Pollution Control Board on 01.05.2024 and on 28.06.2024, wherein the alleged Brick Kiln was found to be operating illegally in the name of NTR Brick Kiln whereas (closure order under Section 31 (a) of Air (Prevention and Control of Pollution) Act 1981, issued by

UPPCB) was issued in the name of NSR Brick Kiln. However, after ascertaining the illegal operations of the Brick Kiln, it was found that the operations of the said Brick Kiln was being carried out by the same proprietor but under a different name of NTR Brick Kiln, which was immediately stopped, by use of force and water pipes. A copy of the inspection report is already filed by the U.P. Pollution Control Board vide its reply dated 28.08.2024, wherein the inspection report has been annexed as Annexure No. 8 and Annexure No. 9 respectively

8. That the U.P. Pollution Control Board issued a Letter dated 02.01.2024 to the Office of Deponent for recovery of Environment Compensation of Rs 27,18,750/- (Rupees Twenty Seven Lacs Eighteen Thousand Seven Hundred Fifty Only) imposed upon the Respondent no.5, by the UPPCB. A copy of the letter dated 02.01.2024 is annexed herewith and marked as **Annexure R-2**.

9. That the Respondent No. 5 assailed the aforesaid recovery proceedings dated 02.01.2024, before the Hon'ble High Court of Judicature at Allahabad, vide Writ C-No. 5054 of 2024, titled as M/S NSR Brick Field versus State of UP and Ors., wherein the said recovery proceedings were stayed by the Hon'ble High Court vide its order dated 21.02.2024. It is pertinent to mention herein that the said case has been

ordered to be connected with Writ-C No. 1525 of 2024 titled as M/S Arzu Brick Works versus State of UP and Others. A copy of the order dated 21.02.2024 passed by the Hon'ble High Court of Judicature at Allahabad is annexed herewith and marked as **Annexure R- 3.**

10. That aforesaid mentioned writ petition was lastly listed on 30.07.2024 along with the other connected matters before the Hon'ble High Court and is pending adjudication. A copy of the order dated 30.07.2024 is annexed herewith and marked as **Annexure R-4.**

11. That it is pertinent to mention that previously, a Joint Inspection was carried out on 14.07.2023, by the officials of UPPCB Regional Office, Moradabad along with Revenue Inspector Gumsani, District Sambhal, wherein it was informed that vide letter no. 63051/C/Brick Kiln/Air/1683/Closure Order/Moradabad/2021 dated 02.07.2021 and in compliance to letter dated 17.06.2023 of the District Magistrate Sambhal, the Brick Kiln since then is non-operational and is completely closed. A copy of the Joint Inspection Report dated 14.07.2023 is annexed herewith and marked as **Annexure R-5.**

12. That again on 24.12.2024, the Mining Inspector Sambhal, along with Revenue Official (Lekhpal), inspected the site and found that the Brik Kiln was completely closed

and non-operational. A copy of the inspection report dated 24.12.2024 is annexed herewith and marked as **Annexure R-6.**

13. That the applicant has alleged that the alleged Brick Kiln has done illegal mining from his Agricultural fields, situated at Gata no.160 and 184 village Sheedal Mafi, with regards to which the Mining Inspector inspected and inquired about the said allegation in the presence of Applicant Pankaj Sharma and his father Ram Kailash Sharma. During such inquiry from the Applicant and his father, it was revealed that they own agricultural field situated at Gata no. 160 and 184 measuring 1.47 hectare and was found that the NSR Brick Field had removed the earth from their field around 7 years ago.

14. That during the course of the aforementioned inquiry, it was further ascertained that Ram Kailash Sharma, son of Janki Prasad, failed to produce any documentary evidence to substantiate his claim that the earth from the said Gata was excavated by the proprietors of NTR Brick Field, located in Seedal Mafi. A copy of the statement of Ram Kailash Sharma and his son Pankaj Sharma (Applicant) is annexed herewith and marked as **Annexure R-7.**

15. That as per the inspection held on 24.12.2024 at the site the two Gata no. 160 and 184, large sized grasses were

found to be grown. GPS photographs of the site and the Brick Kiln are annexed herewith and marked as **Annexure R-8.**

16. That the deponent undertakes before this Hon'ble Tribunal that he shall ensure that the alleged Brick Kiln will not be permitted to re-commence its operations without obtaining necessary permissions from the UP Pollution Control Board and compliance of requisite Environmental norms.

17. That in the interest of justice, the present affidavit may be taken on record by this Hon'ble Tribunal.

DEPONENT

Verification

I, the deponent above named do hereby verify and state that the contents of the foregoing paragraphs of the above application are true to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from.

On this day of 06 January, 2024.

DEPONENT

दिनांक 07/01/2025 को हमने श्री ... उ0प्र0 ने निम्न जिनकी पहचान श्री ... एडवोकेट के लिपिक श्री ... के व्यक्तिगत /पत्र के आधार पर की है शपथपूर्वक शपथ पत्र के कथन को प्रमाणित किया मैंने शपथ कर्ता को शपथ पत्र पढ़कर सुनकर सन्तुष्टी कर लिया है कि यह शपथ पत्र के समस्त कथन को समझता है।
क्रमांक 07/
बाबूलाल
एडवोकेट नोटरी
घटिया गेट निकट आवास विकास
मुरार ग्वा/ कलक्ट्री ग्वालियर

उत्तर प्रदेश UTTAR PRADESH संलग्न 43AA 487641

नोटरी पब्लिक वन्दौसी
बाबूलाल एडवोकेट
नोटरी पब्लिक वन्दौसी
रजि० न० 02/23/1998
उत्तर प्रदेश, सरकार

Item No. 06 Court No. 3

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 647/2024

Pankaj Sharma Applicant

Versus

State of Uttar Pradesh & Ors. Respondents

Date of hearing: 18.09.2024

CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER

Applicant: Mr. Rahul Khurana & Mr. Raghvendra Shukla (Through VC), Advs. for the applicant.

Respondent: Mr. Amit Shukla & Ms. Neha Shukla, Advs. for R 2-UPPCB.

ORDER

1. As per office report, Respondents No. 1 to 4 have been served through e-mail and Respondent No. 5 has been served through post.

2. None has appeared for Respondents No. 1 and 3 to 5.

3. Reports dated 28.08.2024 and 12.09.2024 have been filed by the Respondent no. 2-UPPCB.

4. Notices be issued again to Respondents No. 1 and 3 to 5 requiring them to ensure their representation before this Tribunal and also filing of response by them at least one week before the next date of hearing.

5. The Applicant may also file objections to the reports filed by the UPPCB, if so desired, at least one week before the next date of hearing.

6. List on 09.01.2025 for further consideration.

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

September 18, 2024
Original Application No. 647/2024
dv

ANNEXURE-2

80

उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ स0–H05088 /C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 दिनांक:– 02/01/24

Regd.

To,

The Collector,
Sambhal

Subject: Regarding collecting/recovery of Environmental Compensation imposed on M/s NSR Brick Field, Sheedal Mafi, Asmoli Road, Sambhal

Vide its order dated 21-12-2023 the Hon'ble National Green Tribunal, New Delhi has passed the following directions;

".....10. *If we accept the submission of Shri Pradeep Misra that the communication sent by Member Secretary, UPPCB to the concerned District Magistrates of Moradabad, Sambhal, Rampur and Amroha are orders under Section 31A of the Air Act, then for non-compliance of the said order the competent officers of UPPCB are required to take action under Section 37 of the Air Act. In both the eventualities, either through issuance of recovery certificate by the competent officer of UPPCB or issuing direction in terms of Section 31A of Air Act, if there is an inaction by the authorities then the action is required to be taken in terms of provisions noted above by competent authority of UPPCB which they have failed to take till now....."*

Further, please refer to H.O. letter No. H03841/C-7/Vividh-627/Jeetu Yadav/Sambhal/2023 dated 11-12-2023 on the above subject. It is to inform you that vide letter dated 02-07-2021 UPPCB has issued closure against the above mentioned unit under section 31A of Air (Prevention and Control of Pollution) Act, 1981. UPPCB vide letter dated 11-12-2023 has imposed Environmental Compensation of ₹ 2718750/- against the unit. The unit has not deposited the imposed Environmental Compensation till date.

The sum of ₹ 2718750/- (₹ Twenty Seven Lakh Eighteen Thousand Seven Hundred Fifty Only) is payable in account of Environment Compensation from M/s NSR Brick Field, Sheedal Mafi, Asmoli Road, Sambhal

The Name and Address of the Owner/ Directors of the concerned industry is as follows:
1. Liyakat Husain C/o M/s NSR Brick Field, Sheedal Mafi, Asmoli Road, Sambhal

You are hereby requested to recover the same as land revenue and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow. The cost of the proceedings if any shall be recovered in addition.

1.	Amount to be recovered	₹ 2718750/-
2.	Cost of the Proceedings	₹ 271875/-
3.	Total Amount (1 + 2)	₹ 2990625/-

Yours Sincerely,

Member Secretary

CC:-Regional Officer, U.P. Pollution Control Board, Moradabad.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

ANNAXURE R-3

Court No. - 21

Case :- WRIT - C No. - 5054 of 2024

Petitioner :- M/S Nsr Brick Field
Respondent :- State Of Up And 5 Others
Counsel for Petitioner :- Pradeep Kumar
Counsel for Respondent :- C.S.C.

Hon'ble Manoj Kumar Gupta,J.
Hon'ble Kshitij Shailendra,J.

1. Learned counsel for the respondent prays for time to file counter affidavit.

2. Time prayed for is allowed.

3. Connect with Writ-C No.1525 of 2024.

4. In the meanwhile, recovery pursuant to the impugned recovery demand notice (Annexure-1) shall remain in abeyance.

Order Date :- 21.2.2024
AKShukla/-

(Kshitij Shailendra, J.) **(Manoj Kumar Gupta, J.)**

Digitally signed by :-
ANIL KUMAR SHUKLA
High Court of Judicature at Allahabad

ANNAXURE P-4

Court No. - 21

Case :- WRIT - C No. - 1525 of 2024

Petitioner :- M/S Arzu Brick Works
Respondent :- State Of Up And 5 Others
Counsel for Petitioner :- Mohammad Danish,Prem Narayan Rai
Counsel for Respondent :- C.S.C.,Sandeep Kumar Srivastava

Hon'ble Manoj Kumar Gupta,J.
Hon'ble Manish Kumar Nigam,J.

1. On the request of learned counsel for the petitioner, two weeks' time is granted to file rejoinder affidavit.

2. List on 21.08.2024.

Order Date :- 30.7.2024
Ved Prakash

(Manish Kumar Nigam, J.) (Manoj Kumar Gupta, J.)

Digitally signed by :-
VED PRAKASH SHARMA
High Court of Judicature at Allahabad

ANNAXURE R-5

कार्यालय उपजिलाधिकारी सम्भल।

संख्याः १५१६ /एस0टी0–2023/ दिनांक– १८ जुलाई, 2023

जिलाधिकारी
सम्भल।

महोदय,

कृपया श्री कृष्ण गोपाल विशेष सचिव (गोपन) एवं अपर निदेशक के अ0श0प0सं0 440/उद्योग/खनन/105/2020 राजस्व व विशिष्ट अभिसूचना उ0प्र0 सचिवालय लाल बहादुर शास्त्री भवन लखनऊ द्वारा प्रस्तुत पत्र के कम में खान अधिकारी/प्रभारी अधिकारी (खनिज) सम्भल द्वारा प्रस्तुत आख्या पर पारित अपने पृष्ठांकन आदेश दिनांक 17.06.2023 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा एन0एस0आर0 ब्रिक फील्ड, ईंट भट्टा स्थित ग्राम सीडल माफी की जांच कर नियमानुसार आवश्यक कार्यवाही करके आख्या उपलब्ध कराने हेतु निर्देशित किया गया है।

प्रकरण उपरोक्त के सम्बंध में क्षेत्रीय लेखपाल एवं राजस्व निरीक्षक तहसील सम्भल तथा अनुश्रवण सहायक, उ0प्र0 प्रदूषण नियन्त्रण बोर्ड मुरादाबाद की संयुक्त टीम द्वारा दिनांक 14.07.2023 को जांच आख्या (प्रतिलिपि संलग्न) उपलब्ध करायी गयी है, जिसमें अवगत कराया गया है कि मैसर्स एन0एस0आर0 ब्रिक फील्ड ग्राम सीडल माफी के स्वामी द्वारा उ0प्र0 प्रदूषण नियन्त्रण बोर्ड लखनऊ द्वारा जारी बन्दी आदेश के अनुपालन में स्वतः ही उत्पादन कार्य बन्द कर दिया गया है। भविष्य में ईंट भट्टे की बन्दी सुनिश्चित रखने हेतु ईंट भट्टा स्वामी के भाई व प्रतिनिधि श्री आरिफ को निर्देशित कर दिया गया है तथा उनके हस्ताक्षर भी आख्या पर कराये गये हैं।

उक्त आख्या से स्पष्ट है कि उ0प्र0 प्रदूषण नियन्त्रण बोर्ड लखनऊ द्वारा जारी बन्दी आदेश दिनांक 02.07.2021 का अनुपालन करते हुए भट्टा स्वामी श्री लियाकत हुसैन द्वारा स्वयं ही एन0एस0आर0 ब्रिक फील्ड ग्राम सीडल माफी पर उत्पादन कार्य बन्द कर दिया गया है, स्थल के फोटो ग्राफ संलग्न हैं। भट्टा स्वामी श्री लियाकत हुसैन मौके पर उपस्थित नहीं मिले उनके स्थान पर उनके भाई श्री आरिफ मौके पर उपस्थित मिले। श्री आरिफ के आख्या पर हस्ताक्षर कराकर निर्देशित किया गया कि भविष्य में भी बन्दी आदेश का अनुपालन करते हुए उत्पादन कार्य बन्द रखेगें।

आख्या सेवा में सादर प्रेषित है।

संलग्नक सहित

(सुनील कुमार त्रिवेदी)
उपजिलाधिकारी
सम्भल

ANNEXURE R-5

उ०प्र० प्रदूषण नियन्त्रण बोर्ड लखनऊ के पत्रांक एच 6305 / सी-7 / ईंट भट्टा / पोर्ट / 1683 / बन्दी / क्लैश / मुरादाबाद / 2021 दि० 02-07-2021 तथा जिलाधिकारी महोदय सम्भल के सन्दर्भ दि० 17-06-2023 के अनुपालन में आज दि० 14-07-2023 को मैं राजस्व निरीक्षक गमसानी व क्षेत्रीय लेखपाल, भ्रमणशील सहायक तहसील सदर, जनपद सम्भल एवं क्षेत्रीय कार्यालय उ०प्र० प्रदूषण नियन्त्रण बोर्ड मुरादाबाद की संयुक्त टीम द्वारा मैसर्स एन० ए० आर० ब्रिक फील्ड ग्राम सीडल माफी, थाना असमोली तहसील व जनपद सम्भल के ईंट भट्टे का उत्पादन बन्दी हेतु फर्द निष्पादन करने गये। ईंट भट्टा स्वामी द्वारा बोर्ड मुख्यालय लखनऊ द्वारा जारी बन्दी आदेश के अनुपालन में स्वतः उत्पादन कार्य बन्द कर दिया गया है। भविष्य में ईंट भट्टे की बन्दी सुनिश्चित रखने हेतु उपस्थित प्रतिनिधि श्री आरिफ को निर्देशित कर दिया गया है।

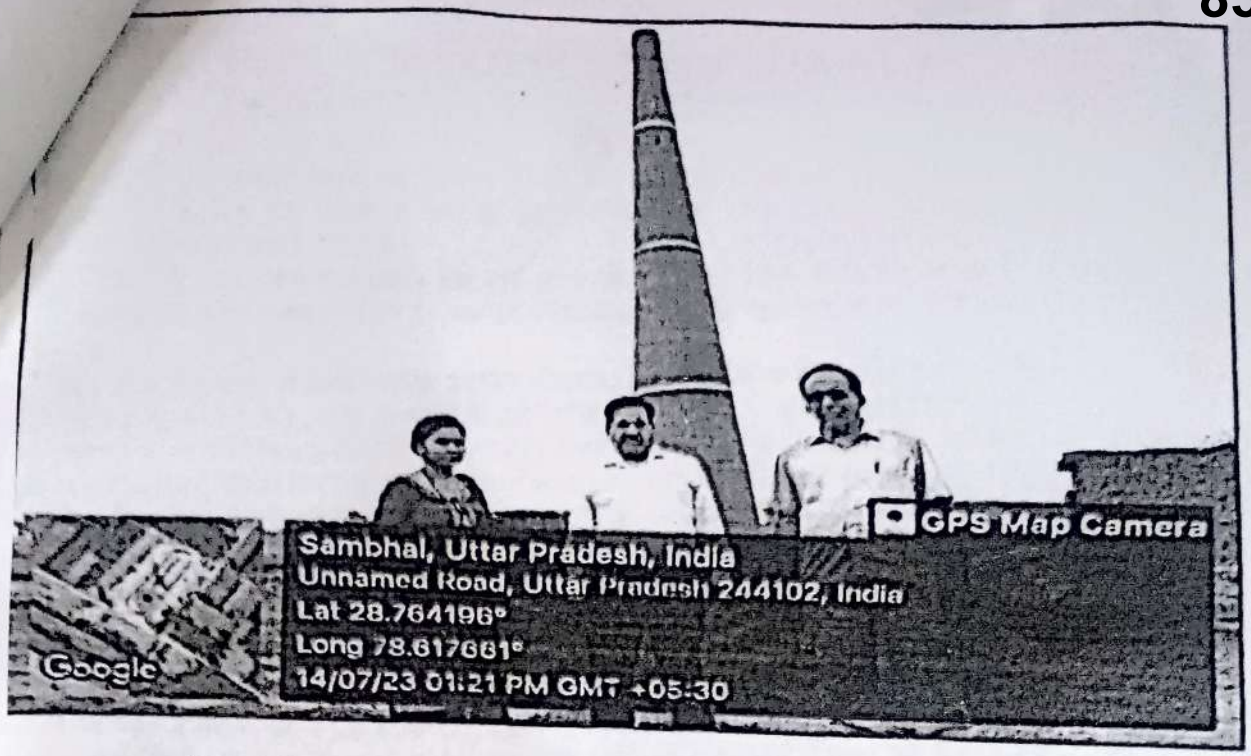
14.7.2023
श्रीमती मोना आर्य
लेखपाल
क्षेत्र - सीडल माफी

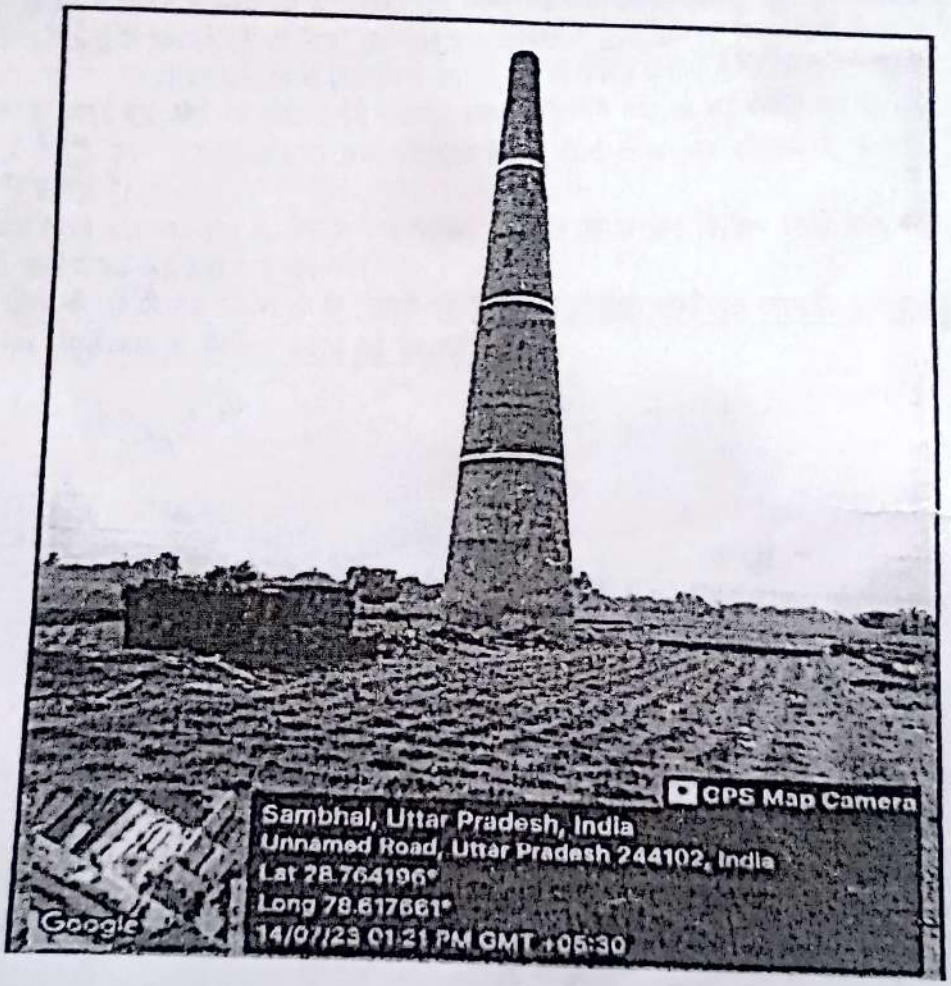
14.7.2023
राजीव कुमार
भ्रमणशील सहायक
उ०प्र० प्रदूषण नियन्त्रण
बोर्ड मुरादाबाद

14.7.23
राजनीश कुमार
रा० नि० गमसानी

आरिफ 14/7/2023
आरिफ
दुकान
N.S.R. Brickworks Sidal Mafi
Thasil Sembhal
Dist Sambhal

सत्यापित।
14/07/23


GPS Map Camera
Sambhal, Uttar Pradesh, India
Unnamed Road, Uttar Pradesh 244102, India
Lat 28.764196°
Long 78.617661°
14/07/23 01:21 PM GMT +05:30
Google


GPS Map Camera
Sambhal, Uttar Pradesh, India
Unnamed Road, Uttar Pradesh 244102, India
Lat 28.764196°
Long 78.617661°
14/07/23 01:21 PM GMT +05:30
Google

ANNEXURE – R-6

मैसर्स एन0टी0आर0 ब्रिक फील्ड पुराना नाम मैसर्स एन0एस0आर0 ब्रिक फील्ड ग्राम सीडलमाफी असमोली रोड जनपद सम्भल की निरीक्षण आख्याः–

उपरोक्त विषयक, ईंट भट्ठे का निरीक्षण अधोहस्ताक्षरी एवं लेखपाल की उपस्थिति में दिनांक 24.12.2024 को किया गया, निरीक्षण के दौरान ईंट भट्ठा प्रतिनिधी के रूप में डा0 आरिफ पुत्र लियाकत हुसैन उपस्थित थें निरीक्षण आख्या निम्नवत् हैः–

1– उक्त ईंट भट्ठा मैसर्स एन0टी0आर0 ब्रिक वर्क्स पुराना नाम (एन0एस0आर0ब्रिक फील्ड) ग्राम सीडलमाफी असमोली रोड जनपद सम्भल में स्थपित है। कार्यालय अभिलेखानुसार उक्त ईंट भटठा सत्र 2016–17 से स्थापित है।

2– दिनांक 14.07.2023 को क्षेत्रीय लेखपाल, अनुश्रवण सहायक उ0प्र0 प्रदूषण नियंत्रण बोर्ड मुरादाबाद एवं राजस्व निरीक्षक गुमसानी की जांच आख्या (संलग्नक) के द्वारा अवगत कराया गया है कि उ०प्र० प्रदूषण नियन्त्रण बोर्ड लखनऊ के पत्र संख्या 63051/सी0/ईंट भट्ठा/वायु/1683/बन्दी आदेश/मुरादाबाद/2021 दिनांक 02.07.2021 तथा जिलाधिकारी महोदय सम्भल के सन्दर्भ दिनांक 17.06.2023 के अनुपालन में मैसर्स एन०एस०आर० ब्रिक फील्ड ग्राम सीडल माफी थाना असमोली तहसील व जनपद सम्भल के ईंट भट्ठे का उत्पादन बन्दी हेतु बन्दी हेतु फर्द निष्पादन करने गये ईंट भट्ठा स्वामी द्वारा बोर्ड मुख्यालय लखनऊ द्वारा जारी बन्दी आदेश के अनुपालन में स्वतः उत्पादन कार्य बन्द कर दिया गया है। भविष्य में ईंट भट्ठे के बन्दी सुनिश्चित रखने हेतु उपस्थित प्रतिनिधी श्री आरिफ को निर्देशित कर दिया गया है।

3– वर्तमान समय में मौके पर उक्त ईंट भट्ठे का संचालन पूरी तरह से बन्द पाया गया।

4– मौके पर उपस्थित कृषक रामकैलाश शर्मा पुत्र जानकी प्रसाद तथा पंकज शर्मा पुत्र रामकैलाश द्वारा अपने लिखित बयान में अवगत कराया गया है कि ग्राम सीडलमाफी तहसील व जनपद सम्भल के निवासी है, हमारे ग्राम सीडलमाफी तहसील व जनपद में हमारा खेत है, जिसकी गाटा संख्या 160 तथा 184 है, जिसका कुल क्षेत्रफल 1.47 हे0 हमारे उक्त गाटे से लगभग 07 वर्ष पूर्व मिट्टी का खनन तथा परिवहन में एन0एस0आर0 ब्रिक फील्ड के भट्ठा स्वामियों द्वारा भट्ठे पर मिट्टी का परिवहन के लिये किया गया है, यह भी अवगत कराना है कि कृषक रामकैलाश शर्मा पुत्र जानकी प्रसाद द्वारा मौके पर कोई भी ऐसे दस्तावेज प्रस्तुत नहीं किये गये, जो यह साबित कर सके कि उक्त गाटे से मिट्टी खनन तथा परिवहन का कार्य एन0टी0आर0ब्रिक फील्ड स्थित ग्राम सीडलमाफी के भट्ठा स्वामी द्वारा किया गया है।

5– उक्त गाटा संख्या 160 तथा 184 है, जिसका कुल क्षेत्रफल 1.47 हे0 का स्थलीय निरीक्षण किया गया, जहां मौके पर दोनों गाटों में बड़े–बड़े घास खड़े पाये गये।

संलग्नकः– मौके के जी0पी0एस कैमरा के फाटोग्राफ एवं कृषक रामकैलाश शर्मा पुत्र जानकी प्रसाद तथा पंकज शर्मा पुत्र रामकैलाश के लिखित बयान की छायाप्रति।

24/12/24 हे०

क्षेत्रीय लेखपाल,
ग्राम सीडलमाफी

24/12/24

खान निरीक्षक,
सम्भल।

बयान

हम पंकज शर्मा, पुत्र रामकैलाश शर्मा तथा रामकैलाश शर्मा पुत्र भानकी प्रसाद यह बयान करते हैं कि हम ग्राम सिडल माफी तहसील व जनपद सम्भल के निवासी हैं हमारे ग्राम सिडल माफी मे हमारा खेत स्थित है जिसका गाटा सं 160 तथा 184 कुल रकबा 1.47 है. है हमारे उक्त गाटे से लगभग 7 वर्ष पूर्व मिट्टी का खनन तथा परिवहन मै. NSR ब्रिक फील्ड के भट्ठा स्वामियो द्वारा भट्ठे पर मिट्टी परिवहन के लिए किया गया है। बयान पढ़कर व सुनकर हस्ताक्षर करते हैं।

रामकैलाश शर्मा

Pankaj Sharma

Google
Mirpur Safipur, Uttar Pradesh, India
Asmoli Madhan Rd, Mirpur Safipur, Uttar Pradesh 244102, India
Lat 28.765231° Long 78.613451°
24/12/24 09:32 AM GMT +05:30
GPS Map Camera

GPS Map Camera
Sambhal,Uttar Pradesh,India
Sambhal, Sambhal, 244102, Uttar Pradesh, India
Lat 28.764204, Long 78.617829
01/02/2025 11:53 AM GMT+05:30
Note : Captured by GPS Map Camera

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Sambhal, Sambhal, 244102, Uttar Pradesh, India
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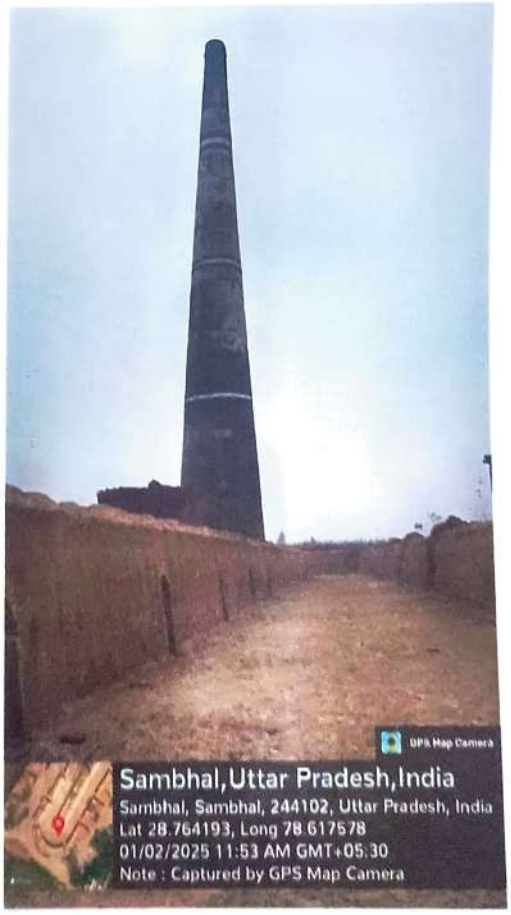
Note : Captured by GPS Map Camera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Sambhal, Sambhal, 244102, Uttar Pradesh, India
Lat 28.764193, Long 78.617578
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Seedal Mafi, Uttar Pradesh, India
Qj7c+q92 Southern Field, Seedal Mafi, Uttar Pradesh 244102, India
Lat 28.76409° Long 78.617998°
24/12/24 09:27 AM GMT +05:30
Google

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